

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH ALLAHABAD

.....

Misc. Stay Application No. 3033 of 1992

IN

Review Application No. 3031 of 1992

IN

Original Application No. 144 pf 1992

Rahat Ullah ..... Applicant

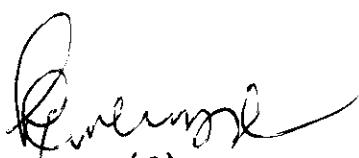
Versus

Union of India  
& others ..... Respondents

Hon'ble Mr. Justice U.C. Srivastava, V.C.  
Hon'ble Mr. K. Obayya, A.M.

( By Hon. Mr. Justice U.C. Srivastava, V.C.)

This belated review application is directed against our judgement and order dated 15.10.1992. The case was heard and disposed of after hearing the counsel for the parties. The scope of review application is limited and it does not mean reconsideration of arguments on the same points. In the application for condonation of delay, the cause shown for short delay is sufficient and the delay is condoned and the application is being disposed on merits. We do not find any error <sup>in</sup> ~~more or~~ less apparent on the face of the record either of fact or of law in the judgement. The review application has no merit and accordingly the review application is rejected.

  
Member (A)

Allahabad.

Dated : 12.4.93

(G.S.)

  
Vice-Chairman